

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1481
TO BE ANSWERED ON 4TH MARCH, 2016**

POLICY ON GM FOOD, CROPS

1481. KUNWAR BHARATENDRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government Food Safety and Standards Authority of India (FSSAI) proposes to formulate a policy on Genetically Modified (GM) food crops;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the FSSAI to regulate GM food approval in the country?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

- (a): Genetically Modified (GM) food crops are not covered under mandate of the Food Safety and Standards Authority of India.
- (b): Does not arise.
- (c): The question of regulating GM foods by FSSAI will arise only after release of Living Modified Organisms by the Genetic Engineering Approval Committee of the Ministry of Environment, Forest and Climate Change. Presently, in terms of Section 22 of the Food Safety and Standards Act, 2006, as manufacture, distribute, sale or import of genetically modified articles of food, is not permitted, no regulations have been made by FSSAI till date to regulate GM food.

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